

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.101  
C.P.(IB)/150(AHM)2024

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

IDBI BANK LIMITED

.....Applicant

Vs

WIND WORLD WIND RESOURCES DEVELOPMENT  
PRIVATE LIMITED

.....Respondent

**Order delivered on: 10/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Mr. Vishal G. Raval, Advocate  
For the Respondent :

**ORDER**  
**(Hybrid Mode)**

Heard the learned counsel for the applicant on compliance of our previous orders and perused the record.

**The order is reserved and to be pronounced at 4:00 pm, today.**

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**

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**PRESENT:**

For the Applicant :Mr. Vishal G. Raval, Advocate

For the Respondent :

**ORDER**  
**(Hybrid Mode)**

1. This case was reserved in the morning session after hearing the submission of the counsel for the applicant on compliance of our previous orders and it was ordered to be pronounced the order today itself at 4:00 pm.
2. Originally, IDBI Bank Limited filed this petition under Section 7 of IB Code, 2016 on 28<sup>th</sup> March, 2024 against the Respondent/Corporate Guarantor for the debt and default amounting to Rs. 22,50,96,57,589/-. The matter was kept in scrutiny and the applicant cleared the case from the scrutiny only on 16.04.2024, as per the report of the scrutiny in charge verified by the Assistant Registrar of this Tribunal.

3. This matter was listed for the first time before the Bench on 19.04.2024 in which notice was issued to the Respondent/Corporate Guarantor for 03.05.2024. The direction was given to the Applicant to serve the notice upon the Respondent/Corporate Guarantor within seven days with a copy of the order and to file service report by way of an affidavit before the next date of hearing. With further direction to the Respondent/Corporate Guarantor to file reply within seven days from the date of receipt of notice.
4. This matter was again re-listed on 03.05.2024. No service report was filed by way of affidavit as ordered previously by this Tribunal. The learned counsel for the applicant/IDBI Bank Limited submitted that vide an agreement dated 29.04.2024, the entire debt of the corporate debtor has been assigned to NARCL and sought liberty to file assignment agreement along with amendment application within three weeks from the date of the said order.
5. It is noted that no service report was filed by the applicant by that point of time as ordered by way of an affidavit only a purshis was uploaded on the portal through E-mode.
6. Today, when the matter was again taken up for hearing no application for amendment was on Board for hearing or any service report by way of affidavit as ordered on 03.05.2024. Learned Counsel for the Applicant/IDBI Bank Limited submitted that he has filed amendment application only on 07.06.2024 through e-mode and is in a process to file physical copy of the same.
7. It is seen that the present matter pertains to an amount of debt and default of Rs. 22,50,96,57,589/- which is an high value account. However, neither the

Applicant/IDBI Bank Limited nor the assignee NARCL seems serious in pursuing the proceedings before the Tribunal.

8. However, we in the interest of justice give last opportunity to the Applicant to ensure the amendment application on record within three days as well as proper service report by way of affidavit be filed by the applicant.

9. Re-list this matter on 18.06.2024.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**

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